

**FRUIT PRODUCTS (AMENDMENT) ORDER,
1974**

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): On behalf of Shri Anna saheb P. Shinde, I lay on the Table a copy of the Fruit Products (Amendment) Order, 1974 (Hindi and English versions) published in Notification No. S.O. 3044 in Gazette of India dated the 16th November, 1974, under subsection (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-8758/74]

CERTIFIED ACCOUNTS OF INDIAN SCHOOL OF MINES, DHANBAD FOR 1970-71 AND AUDIT REPORT THEREON

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): On behalf of Shri D. P. YADAV, I lay on the Table a copy of the Certified Accounts of the Indian School of Mines Dhanbad, for the year 1970-71 along with the Audit Report thereon (Hindi version). [Placed in Library See No. LT-8759/74].

13 22 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER: There will be no lunch recess this week.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Our submissions about the business of the week were postponed under your orders on Friday till today.

MR. SPEAKER: You were already on your legs. You may speak.

SHRI JYOTIRMOY BOSU: The list of business announced by Shri Raghuramaiah shows the big gap

between promise and performance, as usual. If you look at the list of legislative business, published in Bulletin Part II, you will see legislations which are vital and important, which really mean a change in the political outlook, religiously shunned and put into the wastepaper basket.

13.23 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Let us take, for example, item No. 12—the Lokpal and Lokayukta Bill which was introduced on 11th August 1971. What about its consideration and passing? Where are our friends here talking about stoppage of corrupt practices? You do not even bring it for consideration and passing. It was introduced in 1971. We are in 1974. This is because you cannot survive without corrupt practices. That is why you do not bring it up for consideration and passing.

Then you come to the Banking Services Commission Bill, to provide for the establishment of a Commission for the selection of personnel to service in banking institutions. What happened to that? When did you nationalise the banks? Even today, after a lapse of six years, you do not bring that Bill.

MR. DEPUTY-SPEAKER: What are you talking about?

SHRI JYOTIRMOY BOSU: Part II Bulletin—what they promised in the beginning of the session and what they have done.

Then there is a vital Bill, the Working Journalists (Conditions of Service) Bill. We have decided that it should be passed without discussion. The Tobacco Board....

MR. DEPUTY-SPEAKER: What are you talking about?

SHRI JYOTIRMOY BOSU: Bills that were promised to be enacted.

MR. DEPUTY-SPEAKER: That is not before the House.

SHRI JYOTIRMOY BOSU: Of course, yes; Business of the week.

MR. DEPUTY-SPEAKER: Let me understand. Let us proceed in accordance with some order I am trying to find out what the order is. The Minister of Parliamentary Affairs presented the list of business for this week last Friday. The normal practice is that soon after he presents that, Members make submissions about items that should be included. Last Friday being an unusual Friday, not a good Friday, this could not be done. I find from the proceedings here the Speaker saying that some Members wanted to make submissions and he said: "For submissions regarding next week's business I will keep the names pending; it will come up later on." When I came to the Chair on Friday afternoon, this question came up again and I had the impression that somebody told me that this would be taken up today. That is what I understood. We are very hard pressed for time and there is a lot of business. How can we go about in this matter? The Minister of Parliamentary Affairs is the key person. Does he want to say anything?

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAM-AIAH): I should make one submission. This is the last week and the working hours during this week have been taken into account by the Business Advisory Committee and they had agreed on certain Bills. Government had also agreed for certain discussions on Wednesday and Thursday. Today and tomorrow we have heavy work, already agreed upon. In that light I would appeal to the House to consider what we can do and whether we can do anything more. I do not see how time could be found for anything more.

श्री मधु लिमये (बांधा) : बेरी प्रार्थना है कि बहुत ज्यादा प्रोसीजरल मामले में पढ़ने के बजाये आप सदस्यों को एक एक मिनट के लिए सुनिये। हम जानते हैं कि नया बिल्लिनेस नहीं लिखा जा सकता है। इस लिए आप हमें प्रार्थना करने की इजाजत दें। हम सरकार की तरफ से वक्तव्य चाहते हैं।

MR. DEPUTY-SPEAKER: The Minister of Parliamentary Affairs has made an appeal. I can do things only with the consent of the Member; I cannot impose anything. As is our practice Members who want to make submission send in their names in advance. Those names are before me. Let us proceed systematically. Otherwise everybody gets up.

SHRI MADHU LIMAYE: Why only those? Those who have given notice under 377 should also be allowed.

MR. DEPUTY-SPEAKER: I would only appeal; please keep in mind that we are short of time and make your submissions as briefly as possible. Prof. Madhu Dandavate.

SHRI JYOTIRMOY BOSU: I was on my legs. The Tobacco Board Bill has been pending for donkey's years because the tobacco tycoons could not be touched as long as the Guntur kings are here. The Constitution Amendment Bill providing a legislative assembly and a council of ministers for the Union Territory of Arunachal Pradesh where corruption is seething is there. The Monopolies and Restrictive Trade Practices (Amendment) Bill relating to the enterprises of big business houses is there. Then, the Bill for imposing ceiling on urban property. Then, the Cigarette Smoking Bill—that I am told the cigarettewalas are not allowing you to bring. Then, the Brahmaputra Board Bill. Then the Bill on diffusion of ownership of newspapers. They talk so much about Mr. Goenka, but I have not seen even the definking business which they are talking

about. I have given a motion on Maruti for a detailed discussion with regard to land, cement, steel, share prices, dealers' deposits, overdraft from the Central Bank to the tune of Rs. 7 crores and so on and so forth. No discussion has been allowed.

13 months have passed since I gave exhaustive original documents with regard to Shri D. P. Dhar. He wanted to go to France and stay there at the expense of a French company and have secret dealings and negotiations with regard to the purchase of a fertiliser project from them costing about Rs. 60 crores. That matter must be discussed. That matter has been suppressed and hushed up. The matter should be thrashed out before the session. There is corruption galore on the other side. I have given the original documents....

MR. DEPUTY-SPEAKER: Is only your party here and nobody else in this House?

SHRI JYOTIRMOY BOSU: I am just finishing. My only prayer is, if I have produced any fake document or done anything malicious, let the House proceed against me with regard to Shri D. P. Dhar's case. But this matter must be taken up for discussion.

SHRI S. M. BANERJEE (Kanpur): I was told by the Minister of Parliamentary Affairs that if every opposition party agrees to it, the Bill about working journalists will be passed without discussion. I have already given him a letter signed by all the opposition parties who have agreed that it should be passed without any discussion.

Secondly, I would request you to realise the gravity of the situation which has been created by the Government's awful silence or indifference regarding the payment of four instalments of DA to Central Government employees. There is a lurking fear

in the minds of lakhs of Central Government employees that once Parliament is adjourned *sine die*, Government is not going to announce the decision and the Government will freeze the entire amount of DA in the compulsory deposit, which is the most hated Act passed by this House. I do not want to threaten the minister, but a situation has come where our Group with the help of some other leftist groups have decided that we are going to disturb the proceedings of the House and we shall not allow any proceedings to be conducted after the 18th if the announcement is not made by then about the four instalments of DA that have fallen due. I am telling you in all sincerity. It is a legitimate demand. For the last 27 years, this Government has not been able to check the prices. We wanted cheap grain to be supplied to them, which has been denied. The Minister of Parliamentary Affairs should inform the Finance Minister and the Prime Minister to make the announcement. It is the greatest injustice done to them. They do not want anything else but what the Government has already accepted. The Government has accepted the recommendations of the Pay Commission. Four instalments of D.A. are due. Still they have not been given to them.

Sir, I would request you to ask the Finance Minister to make a statement tomorrow or day after tomorrow. Otherwise, don't force us to start a dharna in the House.

MR. DEPUTY-SPEAKER: I see Mr. H.K.L. Bhagat getting very impatient and also some other Members whose names are not there. This being the last week, I do not want to shut out anybody. Let me first go according to the list of names here. After that, I will call them.

SARDAR SWARAN SINGH SOKHI (Jamshedpur): Mr. Deputy-Speaker. Sir, I want to raise a matter which is of a very serious nature and which is of the utmost national interest. As

[Sardar Swaran Singh Sokhi].

reported in the *Hindustan Times* dated 1st December, 1974, there was an announcement made by the DKM that it would observe Ravanahila on December 25 when the effigies of Sri Rama and his associates would be burnt to counter the Kamlila celebrations in Delhi. This is a very very serious matter, an historical matter. I would request the Government through you, Sir, to make a statement sometime this week before the Session adjourns so that the confusion in the public mind is removed.

SHRI NOORUL HUDA (Cachar): Sir, I would like to draw the attention of this House as also the attention of the Prime Minister herself to a serious matter. The Project Allowance which was being given to the employees of the Rajasthan Atomic Energy Establishment, the Madras Atomic Power Project, the Heavy Water Project, Kota, the Reactor Research Centre, Madras and the Civil Engineering Group, the Department of Atomic Energy, Tamil Nadu, is being discontinued with effect from 1st November, 1974 as a result of which thousands of these employees will sustain a loss of ranging from Rs. 40 to Rs. 100 per month.

The Atomic Department is under the direct supervision of the Prime Minister. I would like to draw the attention of the Department concerned, the Prime Minister and the Ministry of Energy to this serious matter. The Project Allowance which was being given to these employees for the last several years is being withdrawn and the employees are being deprived of the Project Allowance. I want a statement from the Prime Minister which is directly in-charge of the Atomic Energy Department.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Sir, already this morning, the Question had come up and, once again, the Minister had evaded the reply. I gave him an opportunity

this morning by putting a Question to make a reply. Since he evaded the reply this morning, I am forced to raise the matter now and that is about acute famine and drought conditions in Tamil Nadu. I want the Minister to make a statement as to what the Centre is doing about it.

Only one week back, on the 9th, I was amazed to see, in answer to an Unstarred Question No 3656 tabled by me that the Tamil Nadu Government had not even bothered to inform the Central Government that drought conditions were there. But I am happy to see that in the Assembly, as reported by Hindu on 13th December, that the Chief Minister Mr. Karunanidhi

MR DEPUTY-SPEAKER: We don't refer to the proceedings of other Houses. Moreover, you are not raising a discussion, you are only making a point of submission.

SHRIMATI PARVATHI KRISHNAN: In the morning, he had contradicted certain things when he was answering a question. I am reading from the newspaper, not from the proceedings of any House. This is what has been reported in the Hindu of December 13, 1974.

"Mr. Karunanidhi said that due to a six-week delay in the onset of the south-west monsoon, the farming area depending on it had dwindled by over two lakh acres. The north-east monsoon also had failed so far. As a result, Ramanathapuram, Pudukkottai, Tirunelveli, Coimbatore, Madurai, Tiruchi and Salem districts had been affected extensively. The samba crop had been raised only on 27 lakh acres as against the normal extent of 37 lakh acres. . ."

MR. DEPUTY-SPEAKER: What do you want to be done about it?

SHRIMATI PARVATHI KRISHNAN: We want a statement on this. People are eating poisonous roots and things

like this in Tamil Nadu. In Palladam taluk, seeds of grass are being eaten. Children are dying as a result of eating poisonous roots....

SHRI SHYAMNANDAN MISHRA (Begusarai): And the Prime Minister has just assured us in Lucknow yesterday that the food situation is very satisfactory.

SHRIMATI PARVATHI KRISHNAN: I also read the newspaper. It is not only Mr Shyamnandan Mishra who is reading newspapers. I have a few suggestions to make.

In Tamil Nadu there is not a single district which is unaffected by drought and famine and scarcity. Five crores of rupees have been requested from the Centre. I want the Minister to make a statement as to what they are doing about it, what they are doing to open relief centres in Tamil Nadu. Corruption cases are there, no doubt. Let us have a Citizens' Committee. It will ensure that the money is spent exactly where it should go. Payment of dearness allowance to the Central Government employees also becomes very important in these drought and scarcity conditions.

श्री जगन्नाथ मिश्र (मधुवनी) : उपाध्यक्ष महोदय, बम्बई के एक साप्ताहिक में इस आशय का एक समाचार प्रकाशित हुआ है जिस को पढ़ कर मैं बहुत दुखी हुआ हूँ और चाहता हूँ कि सरकार का भी ध्यान उस ओर जाय कि आदिवासी क्षेत्रों में काम करने वाले विदेशी ईसाई धर्म प्रचारक वहाँ के लोगों को गलत पाठ पढ़ाकर स्वतन्त्र झारखण्ड की मांग करने के लिये भड़का रहे हैं। इतना ही नहीं, उन का यह भी आयोजन है कि 1975 में एक संघर्षात्मक आन्दोलन की तैयारी की जाय। इस सन्दर्भ में मैं, श्रीमन् सरकार का ध्यान इस ओर भी आकर्षित करना चाहूँगा कि नागालैंड में उन के द्वारा जो कुचक रचे गये हैं, हम उन से अभयगत हैं। अभी भी बिहार, पश्चिमी बंगाल, उड़ीसा और मध्य प्रदेश में उन के द्वारा जो

हरकते हो रही हैं, हम उन्हें भी जानते हैं। यदि आप इस की गहराई में जायें तो आप को पता चलेगा—चूँकि आदिवासी क्षेत्रों का समुचित विकास नहीं हो सका है, इसलिये आदिवासी इस प्रकार के आन्दोलनों में साथ देते हैं और विदेशियों द्वारा उन को भड़काना सम्भव हो रहा है। दूसरा कारण यह भी है कि उन क्षेत्रों में प्रचुर मात्रा में यूरैनियम और खनिज पदार्थ पाये जाते हैं, इस लिये ये लोग चाहते हैं कि यदि इन क्षेत्रों को देश से अलग कर दे तो वे उन पर कब्जा कर लेंगे। मैं चाहता हूँ कि सरकार इस की छानबीन करे और इस विषय पर यहाँ डिबेट करने की स्वीकृति प्रदान करे अथवा इस सम्बन्ध में यहाँ एक वक्तव्य दे।

मेरा दूसरा प्रश्न यह है—आज देश में नकली दवाइयों की बिक्री के कारण जनता बहुत परेशान है। इतना नहीं, अब तो दवाइया मिलती भी नहीं है। सुना जाता है कि टेरामाईसीन भ्रुप की दवाये, नेवलजिन, कोडोपाइरीन, आदि भी बाजार से गायब हो गई हैं। मैं चाहता हूँ कि सरकार इस की जाच करे और इस सम्बन्ध में इस सदन में डिबेट हाने दे अथवा इस विषय पर मन्त्रो जो यहाँ एक बयान दे। इस स्थिति को नियंत्रित करने के लिए सरकार की ओर से हर कसबे और शहर में सरकारी दवा की दुकानें खोलने की व्यवस्था की जाए।

श्री जनेश्वर मिश्र (इलाहाबाद) : उपाध्यक्ष महोदय, दो हफ्ते पहले मैंने निवेदन किया था कि सीतापुर में एक डाल्डा कम्पनी है—उस का नाम है—सुहागिन। उस कम्पनी ने करोड़ रुपये का गोलमाल बिक्री कर में किया है। समाचार पत्रों में इस को खबर छपी है। उस कम्पनी के मैनेजिंग डायरेक्टर की लड़की—शीला भारत सरकार के एक मन्त्रा की पुत्रवधु है और उस पुरे के पूरे घाटले की कार्यवाही श्री दीक्षित जी महाराज एकवानी की कोशिश कर रहे हैं.....

SHRI H. K. L. BHAGAT (East Delhi): This is being used as Zero Hour. He is misusing the forum of this august House. It is the business of the UP Government. The State Government has already contradicted the allegation.

श्री जनेश्वर मिश्र : यह एलीगेशन नहीं है—मैंने मांग की थी कि दीक्षित जी यहाँ पर डम मिलसिले में एक वक्तव्य दे . . .

SHRI H. K. L. BHAGAT: It does not concern the Central Government.

श्री जनेश्वर मिश्र : यह एलीगेशन नहीं है, बल्कि मैं मांग कर रहा हूँ कि इस के बारे में वक्तव्य आये। एक मिनिस्टर साहब और उन की पुत्रवधु का जो रिश्ता उस कारखाने के मैनेजिंग डायरेक्टर के साथ पड़ता है और वह कारखाना एक करोड़ रुपये का घोटाला करता है—हम चाहते हैं—बूकि यह आखरी हफ्ता चल रहा है, उस पर सफाई हो जाय ताकि देश भर के आखबारों ने जो खबर छापी है—उस के बारे में सफाई हो जाय।

मेरा दूसरा निवेदन यह है कि कल लखनऊ में कांग्रेस पार्टी की जो रैली हुई है, उसमें नगाम जिलों के सभी कलेक्टरों को आदेश दिये गये थे कि जितने गल्ले के सरकारी दुकानदार हैं उन से रुपया वसूल कर के लखनऊ भेजो। करीब 25 करोड़ रुपया इस प्रदर्शन के मिलसिले में उत्तर प्रदेश के सभी जिलों के कलेक्टरों ने वसूल कर के दिया है और वह आ कर प्रधान मंत्री जी ने केवल बिहार के जनमान्दोलन को राष्ट्र-द्रोही मान्दोलन कहने का काम किया है? एक राष्ट्र-द्रोही सरकार की सरगना बिहार के जनमान्दोलन को राष्ट्र-द्रोही कहे—यह बहुत ही गम्भीर और आपत्तिजनक बात है। इस पर सरकार की तरफ से वक्तव्य आना चाहिये।

SHRI SAMAR GUHA (Contal): Mr. Deputy Speaker. Sir, through you I want to draw the attention of the Minister of Parliamentary Affairs and

also the Minister of Law who is fortunately here to the statement that he made on the floor of the House that it would take a few months more upto July next for the completion of the delimitation of the constituencies and the revision of the voters' lists.....

Mr Jyotirmoy Bosu, let me have the attention of the Law Minister ...

MR. DEPUTY-SPEAKER: Mr. Jyotirmoy Bosu is trying to monopolise the Law Minister?

SHRI JYOTIRMOY BOSU: Getting professional advice, Sir.

SHRI SAMAR GUHA: After that statement, a lot of information is coming I use the word 'information' because just recently, the Congress President who is a Member of the other House also, made a statement in Calcutta which appeared in big headlines—'Be prepared for a snap poll immediately'....

SHRI H. K. L. BHAGAT: How can he quote the statement of the Congress President in this House?

SHRI SAMAR GUHA: He is a Member of the Upper House.

SHRI H.K.L. BHAGAT: Even then you cannot discuss it here.

SHRI SAMAR GUHA: He belongs to the ruling Party. He is a Member of the Upper House and he is Congress President. Certainly, it can be raised.

It has also come to my notice that the Chief Minister of West Bengal has directed all the District Magistrates to be prepared within a short notice to have any kind of election. Even to-day and almost every day this news is coming in some form or the other. Even to-day it has come in a two column banner headline.

I want that the hon. Minister concerned should make a statement very clearly....

हूँ यदि कलेक्टर विषय: जब से कह उठा है कि चुनाव जल्दी होगा, दिल्ली में एम० पी० लोगों को कहीं उधार भी नहीं मिलता है।

SHRI H. K. L. BHAGAT: That is Mr. Janeshwar Misra's worry.

SHRI JYOTIRMOY BOSU: *Sah: Bath Hai.*

SHRI SAMAR GUHA: I am not worried about it and I am not raising that question.

I am not on the point whether they are really contemplating to have a snap poll. That is not my question. As these reports are coming so frequently, and almost everyday, in one form or the other and Ministers and Chief Ministers of different States are giving indirect indications on the holding of the snap poll, I want to know from the hon. Minister, and it is his obligation also, that he should make it very clear to this House, clarifying certain constitutional provisions. According to Article....

MR. DEPUTY-SPEAKER: No discussion please. You have made the point.

SHRI SAMAR GUHA: I have not.

I do not want the element of surprise to go and whether they would have a snap poll or not, I am not on that point. I am not so dull, Sir.

MR. DEPUTY-SPEAKER: What do you want?

SHRI SAMAR GUHA: I am coming to that. My point is this. As per Article 82 of the Constitution there is this obligation, after each census the Election Commission should complete the revision of voters' list and there should be fresh delimitation of constituencies. I want to know from the Minister whether he will make a categorical statement whether without amending the Constitution, only by

amendment of the law, or for that matter, by the ordinance, whether without fulfilling the obligation of Article 82, they can be empowered to hold election in case there is any dissolution of the House. The hon. Minister owes it to the House and to the country to make a categorical statement in this regard.

Then there is one other point which we have raised several times about the statue of Mahatma Gandhi at the India Gate. Just a few days back a young man wanted to instal a statue of Mahatma Gandhi and the statue was broken. This matter has been hanging on for so many years. Government should come out with a statement whether they want to set up a statue of Mahatma Gandhi there or whether they want to have some other statue at the India Gate. This is my submission.

श्री कमल मिश्र "मधुकर" (केसरिया) : मान्यवर, मैं सरकार का ध्यान उत्तरी बिहार और पूर्वी उत्तर प्रदेश के करोड़ों गन्ना उत्पादकों की मांग की ओर धाकड़ित करना चाहता हूँ उन की मांग है कि चीनी मिलों का राष्ट्रीयकरण किया जाय। क्यों कि चीनी का निर्यात होता है जिस से विदेशी मुद्रा मिलती है इसलिये उस की पैदावार बढ़ाने की जरूरत है। लेकिन उत्तर प्रदेश और बिहार में चीनी मिलें जक बन गई हैं, उन में काम नहीं हो रहा है। 257 एम० पी० का उलीगेशन प्रधान मंत्री से मिला था। हमारे उत्तरी बिहार और पूर्वी उत्तर प्रदेश के लोगों की मांग बन गई है कि चीनी मिलों का राष्ट्रीयकरण किया जाय यह मजदूरों और किसानों के हित में है। इसलिये इस पर सरकार स्पष्टीकरण दे। साथ ही भारीव कमीशन की रिपोर्ट पर भी बहस होनी चाहिये। इसी तरह से उत्तर बिहार में जो जूट पैदा करने वाले हैं उन की जूट कौरपोरेशन की ओर से लूट हो रही है और किसानों को उचित दाम नहीं मिल रहा है। इसलिये उन की समस्याओं पर विचार होना चाहिये ताकि

[श्री कमल मिश्र "मधुकर"]

किसानों को रेस्यूनेटिव प्राइस मिल सके और आप के लक्ष्य तथा लोगों की मांग की पूर्ति हो सके।

SHRI H. K. L. BHAGAT: The Delhi Rent Control Bill is pending consideration of the Housing Ministry for a long time and as a result of wrong interpretation of the existing law by the court there are thousands of cases of heirs and successors of diseased tenants whose cases are pending in the courts. A large number of them have been evicted. Sometime back the Minister for Housing made a statement that he would bring this in the House in this session. I request the Housing Minister through you to bring this Bill in this session as this matter causes lot of agitation in the minds of the people of Delhi.

Then there is one other matter which I wish to submit. On the 13th night of this month a highway robbery took place resulting in the murder of Municipal Corporation Doctor in village Bijwasan. There are number of cases of robbery on the bordering areas of UP, Haryana etc. and some special efforts are necessary in this regard. I request through you the Home Minister to kindly let us know what has happened in these cases and to let us know what is being done in cases of this kind. This is my respectful submission. Thank you, Sir

श्री अटल बिहारी वाजपेयी (स्वालयर) :
उपाध्यक्ष महोदय, सब से पहले तो मैं यह जानना चाहता हूँ संसदीय कार्य मंत्री से कि क्या वह अविवेशन की अवधि बढ़ाने का विचार कर रहे हैं? अगर विचार कर रहे हों तो अभी से बता दें जिस से हम अपना कार्यक्रम निश्चित कर सकें।

दूसरी बात मैं यह कहना चाहता हूँ कि कंपट्रोलर और आडिटर जनरल के विभिन्न दफ्तरों में काम करने वाले कार्यालयों के

कर्मचारी उन को रेलवे हड़ताल की सहानुभूति में एक दिन को काम बन्द करने के कारण नोकरी के निकाला गया था, अभी तक उन्हें वापस नहीं लिया गया। बहुत से लोग अभी तब बेकार सड़कों पर घूम रहे हैं। कंपट्रोलर और आडिटर जनरल ने जो रिक्मनाइज्ड क्रेडिटेशन था उस को नोटिस दे दिया कि क्रेडिटेशन का रिक्मिन्शन क्यों न विदग्धा कर लिया जाय। अभी तक वह नोटिस वापस नहीं लिया गया। उपाध्यक्ष महोदय, संसदीय कार्य मंत्री ने इस के बारे में एक अल्पकालिक चर्चा स्वीकार की थी, बिजनेस एडवाइज़री कमेटी ने उसे मान लिया, बुलेटिन में उस को प्रकाशित कर दिया गया। लेकिन उस के लिये समय नहीं है। मेरा निवेदन है कि आप घटे का समय निकाले तो यह मामला उठाया जाय। नहीं तो केन्द्रीय कर्मचारियों का महंगाई भत्ता और ए० जी० के कार्यालय में काम करने वाले कर्मचारियों का विक्रिमाइजेशन, यह दो ऐसे सवाल हैं जो देश में पार्लियामेंट के भीतर भी गूँजे और बाहर भी गूँजे। इन के बारे में तुरन्त फ़ैसला होना चाहिये।

SHRI KRISHNA CHANDRA HALDER (Ausgram): Mr. Deputy Speaker, Sir, more than 45 people have died due to cold wave in Bihar at Kathihar, Hazaribagh and Mokamah. Government has not taken any steps to give relief to the affected people. Unless Government provides free blankets, food and charcoal many more deaths may take place in those areas. Therefore, Sir, through you I will appeal to the Minister to supply free food and blankets to the poor people of Bihar and Northern India.

Secondly, I also made a representation last Friday to amend the Delhi

Rent Control Act so that thousands of cases pending in the court for eviction may be settled.

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, शनिवार के "फाइनेंशियल एक्सप्रेस" में पहले पृष्ठ पर खबर छपी थी :

The Government plan to dodge payment of dearness allowance.

और उस में यह कहा गया था कि जो अध्यादेश और विधेयक यहाँ पर भ्रमा हुआ है उस के तहत 50 प्रतिशत महंगाई भत्ता फीज कर की बात की गई थी। लेकिन अब तो पूरा महंगाई भत्ता रोकने की बात चल रही है, महंगाई भत्ते की चोरी हो रही है। श्रीमाननीय बनर्जी ने कहा कि इस के बारे में सरकारी निर्णय नहीं हुआ तो 18 तारीख से प्रोसीडिंग हम लोग ब्लाक करेंगे। लेकिन मैं 18 तारीख तक इंतजार करने के लिये तैयार नहीं हूँ। श्रीमत् जे. ने कंपट्रोलर और आडिटर जनरल के कार्यालय में जिन लोगों को सस्पेंड किया गया उन का सवाल उठाया। उस के ऊपर यह तय हुआ था कि चर्चा होगी।

MR. DEPUTY-SPEAKER: Why repeat it?

श्री मधु लिमये : नहीं मैं रिपोर्ट नहीं कर रहा हूँ। मैं अपनी बात कह रहा हूँ कि मैं 18 तारीख तक इन दोनों चीजों के लिये इंतजार करने के लिये तैयार नहीं हूँ। आज जो बिले साहब इस बिल को पास कराने के चक्कर में हैं। लेकिन अगर आप इस को पास करना चाहते हैं.....

MR. DEPUTY-SPEAKER: This you can speak when the Bill comes up.

श्री मधु लिमये : नहीं, नहीं, मैं दूसरी बात कह रहा हूँ कि यह कार्यवाही घामे नहीं चल पायेगी।

MR. DEPUTY-SPEAKER: Not now.

श्री मधु लिमये : श्रीमत् तुरन्त घाने वाला है इसलिये चेतावनी दे रहा हूँ कि जैसे ही माननीय श्यामनन्दन मिश्र का जवाब खत्म हो जायगा हम लोग चालू हो जायेंगे। मैं इतना ही कहना चाहता हूँ।

14.00 hrs.

SHRI SOMNATH CHATTERJEE (Burdwan). Will you kindly listen to what is happening in the House? Sir I am referring to the cases of the railway employees who have been victimised during the last railway strike. Their cases have been kept pending for months and months. In spite of repeated assurances that have been given that it would be expedited, still cases of the employees are pending and transfers of victimised employees are taking place. There is still break in service. Still there are many different types of harassments that are caused to them. Apart from review of the cases of the dismissed railway employees which have been pending for a long time, I may tell you that we have won in two high courts—Calcutta and Gujarat—where the dismissal orders of the employees have been set aside by these two high courts. Even then Government is not considering this matter sympathetically.

So far as railway employees are concerned, a statement should be made before we adjourn so that the people know what is the position with regard to them.

SHRI VASANT SATHE (Akola)- Sir, you will recall that last week I had asked for a specific statement in this House. I have given notice—other Members also have given notice—under 193 to discuss a very serious situation arising in my part of Maharashtra about the cotton purchase. Sir, I have come from my region only last night. I may tell you that there is virtual panic and Government is not even giving the minimum credit to

[Shri Vithal Sathe]

the Maharashtra Government, which is going in for purchasing the cotton under the monopoly purchase scheme from the cultivators. The Reserve Bank has refused to give any credit. The results of all this are that there is a collapse on price. A cartload of cotton has come to the market but nobody is prepared to buy it. The private trade is holding the cultivators to ransom. The cultivators are panicky. I have brought this to the notice of the Government. The Finance Minister must be willing to give at least Rs. 100 crores. There is already a drain of Rs. 1,000 crores in cotton textile. Of this Rs. 100 crores, Rs. 50 crores will go to Maharashtra and the other Rs. 50 crores to the Cotton Corporation of India. In Punjab, Gujarat and other parts of the country, the cotton growers are coming forward but there is none to buy this. This year there is going to be a catastrophe on cotton. I warn the Government about this. Immediate steps should be taken in this regard. This is what I want to say. I want a statement from the Finance Minister.

SHRI P. G. MAVALANKAR (Ahmedabad). Sir, with your permission I would like the Minister of Parliamentary Affairs to let us know as to what happened to my request that I had made in the last couple of weeks with regard to various public matters on which I wanted statements from the respective Ministers.

He only conveyed that to the Ministers. As regards Gujarat, I do not want to take the time because the matter is coming tomorrow and I shall take that up tomorrow. Maharashtra is also as strong as Gujarat. In regard to Gujarat, I want to make one reference. As many as 3,500 Officers of seven subsidiaries of State Bank of India are on agitation—peaceful agitation—from the 10th of December. The managements are refusing to take cognisance of this because this is a peaceful agitation. 3,500 officers have

been making a number of demands some of which are pending for the last several years. But, the management is keeping completely silent because they think that they are very few in number and because their agitation is peaceful and they are democratic in their demands. They want integration of Grade II and I Officers, revision of Dearness Allowance formula and linking of dearness allowance to cost of living index as applicable to Award Staff, fixation of working hours, adequate differential between clerical emoluments and supervising staff emoluments including protection of special allowance, absorption of Technical Officers (Agriculture) in the normal cadre transfer policy, promotion policy, cash department procedures and standardisation of working hours and parity treatment with State Bank of India counter-part. Sir, the Chairman, Shri Talwar (also Chairman of State Bank) and Managing Director, Shri Majumdar, who is under transfer and the new Managing Director, Shri Nawathe who is taking charge shortly are refusing to take cognisance of this and the managements are refusing to start negotiations with the officers and they are all feeling aggrieved. That is why I am referring to all these matters.

श्री लक्ष्मी नारायण पांडेय (मंबरी)

मध्य प्रदेश के छत्तीसगढ़ और विन्ध्य प्रदेश इलाकों में अयकर सूखे के कारण अनेक स्थानों पर मौतें होने के समाचार मिले हैं। राज्य सरकार स्थिति को सम्भालने में विफल रही है। केन्द्रीय सरकार ने भी कोई उचित कार्रवाई इस दिशा में नहीं की है। सोम पेड़ों की पत्तियाँ और छाल खा खा कर अपने पेट भर रहे हैं। स्थिति यहाँ तक आ पहुँची है कि पेट भरने के लिए लोगों को अपने बच्चों तक को बेचने के लिए विवश होना पड़ रहा है। मैं संसदीय कार्य मंत्री से प्रार्थना करता हूँ कि वह सम्बन्धित मंत्री महोदय द्वारा इसके बारे में एक बतव्य दिलवाने की कृपा करें और बतावें कि किस प्रकार वे यहाँ लोगों को राहत पहुँचाई जाएगी।

आज के मद्रास में समाचार छपा है जिस का शीर्षक है वन लैंक बिड़ला शेयरों इन मारुति । इस में कहा गया है :

"Four companies officially declared by the Government of India as belonging to the Birla Group, hold one lakh shares in Sanjay Gandhi's Maruti Ltd. according to the latest information available with the Registrar of Companies."

इसके सम्बन्ध में भी सम्बन्धित मंत्री महोदय के संसदीय कार्य मंत्री वक्तव्य दिलाने की कृपा करें । समाचार में गम्भीर एलीगेशन लगाए गए हैं और कहा गया है कि सम्बन्धित मंत्री महोदय ने इससे इंकार किया था और कहा था कि बिड़ला कम्पनी के शेयर मारुति में नहीं हैं । इस में छपा है कि उसके शेयर हैं । इसके बारे में स्पष्टीकरण होना जरूरी है अन्यथा यही कहा जाएगा कि यह एक बहुत बड़ा घोटला है और उसकी ओर यह संकेत करता है ।

मध्य प्रदेश में झुगरकेन की प्राइस को लेकर, उसकी कीमत बढ़ाने के प्रश्न को लेकर बहुत जोरदार आन्दोलन किसानों द्वारा चलाया जा रहा है । झुगर मिल मालिकों द्वारा किसानों को यह धमकी दी जा रही है कि अगर किसानों ने अपनी योग्यता जारी रखी तो मिल मालिक झुगर मिलों को बन्द कर देंगे । यह जावड़ा महिदपुर में ही रहा है । राज्य सरकार ने इस सम्बन्ध में कुछ नहीं किया है । मिलें बन्द होने की स्थिति में घा गई हैं । मैं चाहता हूँ कि सम्बन्धित मंत्री महोदय से इस सम्बन्ध में आप वक्तव्य दिलाने की कृपा करें और किसानों में व्याप्त असन्तोष को दूर करने के प्रयत्न करें ।

SHRI B. V. NAIK (Kanara): Hon. Deputy-Speaker, Sir....

श्री अटल बिहारी वाजपेयी : हमें आपकी कमी बहुत खटकती रही है । आपका अभाव हमें परेशान कर रहा था ।

MR. DEPUTY-SPEAKER: We definitely missed you.

SHRI B. V. NAIK: Very kind of you, Sir. I have just returned yesterday from my constituency and in my constituency, the entire case of a particular company regarding the acquisition of the lands belonging to about 10,000 poor cultivators is pending the decision of the hon. Minister of Law, Shri H. R. Gokhale, who is fortunately sitting here. There have been a large number of prosecutions, which includes the local MP also as the accused. Prosecutions, numbering about 500 have been launched. This is not the State prosecution, but....

MR. DEPUTY-SPEAKER: What you want to be done?

SHRI B. V. NAIK: Since the hon. Minister has been kind enough to promise me a decision on the entire question of issue of licence to this firm, Messrs. Ballarpur Straw Board and Paper Mills Limited for the caustic soda plant, about which I have had the displeasure of repeatedly stating for the last three and a half years, Sir, with no result, with an absolutely dead State Government of Karnataka.

MR. DEPUTY-SPEAKER: What you want to be done?

SHRI B. V. NAIK: I would request the hon. Minister of Law to the effect that the prosecutions and the official harassment of the poor cultivators that is going on in my district may stop forthwith.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, Shri Vajpayee raised the question whether the current Session of the House will be extended. I mentioned about this in the Business Advisory Committee. I would like to mention here that there is no intention to extend it. The Business Advisory Committee agreed that certain Bills will be taken up today and passed and tomorrow, certain other Bills will be taken up and passed. I have since received a request from most of the Opposition leaders with which I am inclined to agree that we take up also in addition to that, the Bill relating to the non-working journalists. I shall include that in the list. There is also a small Bill, passed by Rajya Sabha, which is of an urgent nature, Punjab Chandigarh Municipal Amendment Bill. I will include this also in the list. Regarding the various motions for discussion, the entire time at the disposal of this House was considered by the Business Advisory Committee and priorities were given to certain discussions. About this matter, which has been raised by Shri Vajpayee, I do agree that this is an important matter. But, let us find out how to fit this into the programme. I like to give time. Let us sit together and try to fit it into the programme. I am not standing in the way. Regarding the Tobacco Bill, about which my hon. friend Mr. Jyotirmoy Bosu is very particular, let me tell him that nobody is more concerned than myself, because 90 per cent of Indian Virginia tobacco is grown in my constituency. I am more anxious than him to see that this is passed. I do not know whether time will be available.

SHRI JYOTIRMOY BOSU: It is crocodile tears you are shedding rather than real tears.

SHRI K. RAGHU RAMAIAH: It is real tears. You have crocodile eyes.

SHRI P. G. MAVALANKAR: What about statements by various Ministers on important matters?

SHRI JYOTIRMOY BOSU: What about diffusion of ownership of newspapers and definking? You were talking so much about that subject on Friday. What about the Property Ceiling Bill?

SHRI K. RAGHU RAMAIAH: There are many more things which Government is more anxious than any member to take up for consideration. But the question is how to find the time.

About the matters raised by Shri Mavalankar, I would submit the scope of these submissions is that I should convey to the Ministers the intense anxiety of the members.... (Interruptions).

SHRI JYOTIRMOY BOSU: There are ways of ridiculing us and Shri Raghu Ramaiah is a pastmaster in them.

SHRI K. RAGHU RAMAIAH: I can only convey this to them, and I am always doing it.

SHRI S. M. BANERJEE: I will take only half a minute.

There are two important things which were urged by members. One is a statement by the Railway Minister regarding reinstatement of the railway employees. The second was about the dearness allowance due to Government employees. There must be a statement made on this. Otherwise, I can assure you this: we will see that the election law which we are going to pass after the Second reading is not passed. Let him ask the Finance Minister to make a statement.

MR DEPUTY-SPEAKER: Understand my difficulty. I have to run the House according to certain rules and procedure.

SHRI S. M BANERJEE: Let him ask the Finance Minister to make a statement Twentyeight lakhs of government employees are cheated.

MR DEPUTY-SPEAKER: He has responded as far as he could I cannot go further Let us get along with the business.

SHRI S M BANERJEE: It should be conveyed to the Finance Minister. He should make a statement tomorrow Otherwise, I can assure you—all my friends here will support me—we are going to stall the other Bill

MR DEPUTY-SPEAKER: I understand item 5 has not been disposed of

SHRI THA KIRUTTINAN (Sivaganja): On behalf of Shri Murthy, may I lay it

MR DEPUTY-SPEAKER: Are you member of the Committee?

SHRI THA KIRUTTINAN: Yes.

—
**RAILWAY CONVENTION
COMMITTEE
SIXTH REPORT**

SHRI THA KIRUTTINAN (Sivaganja): I present the Sixth Report of the Railway Convention Committee, 1973, on "Rate of Dividend for 1975-76 and other Ancillary Matters".

SHRI JYOTIRMOY BOSU (Diamond Harbour): We should observe the funeral of the Railways.

MR. DEPUTY-SPEAKER: Order, order.

14.13 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF REPRESENTATION OF THE PEOPLE (AMENDMENT) ORDINANCE AND REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL—contd.

MR DEPUTY-SPEAKER: We take up further consideration of the following Resolution moved by Shri Shyamnandan Mishra on the 12th December, 1974, namely:—

"This House disapproves of the Representation of the People (Amendment) Ordinance 1974 (Ordinance No. 13 of 1974) promulgated by the President on the 19th October, 1974"

and the following motion moved by Shri H. R. Gokhale on the 12th December, 1974, namely:

"That the Bill further to amend the Representation of the People Act, 1951, be taken into consideration".

Before we resume discussion, I think I should acquaint members with the lay of the land because last time there was some amount of confusion....

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Lay of the land or law of the land?

MR. DEPUTY-SPEAKER: Lay of the land.

There was some confusion last time When some points were raised, even the Law Minister thought that perhaps those points were to obstruct the motion for consideration. It was not so. That was why I allowed him to move the motion for consideration. He did so and he made a speech. Then because there were a few minutes before 6 P.M. before we adjourned, I also called on the first